NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/03/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER	:
PETITION NUMBER	: TP(HC)/CAA/120-124/17
NAME OF THE TRANSFEROR CO PVT LTD	: KALPATHARU INFRASTRUCTURE DEVELOPMENT
NAME OF THE TRANSFERRE	: KALPATHARU ENTERPRISES PVT LTD
UNDER SECTION	: 230

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
①	MRS LAKSHMNI SUBRAMANIAN	PCS representative for petitioner	_(signature)_

ORDER

Ms. Lakshmni PCS representing the applicant company present. She submitted that the Company Applications Nos. 954-958/2016 have been moved before Hon'ble High Court of Madras which has passed an Order on 24.10.2016 dispensing with the meeting of the equity shareholders in respect of all the four transferor companies and transferee company as well. On perusal of the Order of Hon'ble High Court, it is quite clear that the meeting of the equity shareholders in relation to the transferor companies No. 1 to 4 and transferee company has been dispensed with. But, in relation to the creditors of company No.1 and company No.3, the Order does not provide dispensing with the meeting of the

creditors. The representative has stated that the creditors have given no objection on their letter head which was produced before Hon'ble High Court. In view of this, the representative of the applicant company is directed either to file an application for convening the meeting of the creditors or obtain the affidavits of consent of the all the secured and unsecured creditors to the scheme of arrangement of amalgamation.

At request, three weeks' time is granted to report to the Bench for further course of action.

Put up on **31.3.2017 at 10.30 A.M.**

CH.MOHD SHARIEF TARIQ
MEMBER (JUDICIAL)

ANANTHA PADMANABHA SWAMY
MEMBER (JUDICIAL)